## GOVERNMENT OF INDIA HUMAN RESOURCE DEVELOPMENT LOK SABHA

STARRED QUESTION NO:308 ANSWERED ON:01.12.2010 SETTING UP OF EDUCATIONAL TRIBUNALS J Helen Davidson;Reddy Shri Komatireddy Raj Gopal

## Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether a large number of legal disputes get generated in the existing education system;

(b) if so, the details thereof;

(c) whether the proposal for setting up of Educational Tribunals for prompt settlement of the legal disputes has progressed;

(d) if so, the details thereof; and

(e) the time by which the Educational Tribunals are likely to be set up?

## Answer

## MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI KAPIL SIBAL)

(a) to (e): A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (e) OF LOK SABHA STARRED QUESTION NO. 308 FOR 1.12.2010, ASKED BYSHRIMATI J. HELEN DAVIDSON AND SHRIK.R.G.REDDY, HON'BLE MEMBERS OF PARLIAMENT, REGARDING SETTING UP OF EDUCATIONAL TRIBUNALS.

(a) & (b): In the absence of a special adjudication mechanism to deal with disputes in education system, it is not possible to know the exact extent of legal cases exclusively dealing with education which are filed and pending. However, rapid growth in education sector coupled with entry of a large number of private institutions has the potential for increasing litigation involving students, teachers, employees, managements of educational institutions, Universities and other stakeholders in the field of education.

(c) to (e): The Educational Tribunals Bill, 2010 was introduced in Parliament on 3rd May, 2010. The Bill seeks to establish a two- tier structure of Educational Tribunals at National and State level to adjudicate on the entire gamut of disputes that arise in the higher education system through a fast track, speedy recourse to justice delivery. The Bill was passed by Lok Sabha on 26th August, 2010. The Bill was taken up for consideration in Rajya Sabha on 31st August, 2010 and has been deferred.